

SUMMARY UNDER REGULATION 13(1B)

Following is the summary of the combination, not containing any confidential information, containing any confidential information, in not more than 500 words, comprising details regarding: (a) name of the parties to the combination; (b) the type of the combination; (c) the area of activity of the parties to the combination; and (d) the relevant market(s) to which the combination relates,

A. The name of the Parties to the combination

1. The names of the parties to the Proposed Transaction are set out below:
 - a. GTL Infrastructure Limited (“**GIL**”); and
 - b. Chennai Network Infrastructure Limited (“**CNIL**”).

B. The type of combination

2. The Proposed Transaction involves a merger of CNIL into GIL pursuant to a scheme of amalgamation under Section 230 to 232 of the Companies Act, 2013. The Proposed Transaction falls within the definition of a “combination” pursuant to Section 5(c) of the Competition Act.

C. The area of activity of the parties to the combination

GIL

3. GTL Infrastructure Limited is a company incorporated under the provisions of the Companies Act 1956 and has its registered office

at Mumbai. GIL provides passive infrastructure services for telecom companies by constructing, owning, operating and maintaining towers for telecom operators.

CNIL

4. Chennai Network Infrastructure Limited is a company incorporated under the provisions of the Companies Act 1956 and has its registered office at Chennai. CNIL provides passive infrastructure services for telecom companies by constructing, owning, operating and maintaining towers for telecom operators

D. The relevant markets to which the combination relates

5. The relevant product market for the purposes of the Proposed Transaction is the *market for provision of passive infrastructure services* (to various telecom operators).
6. The relevant geographic market for the purposes of the Proposed Transaction should be considered on a national basis, i.e., pan India, because the conditions for supply of these services are uniform across India. The same players are active in most parts of India, and service the same set of customers in most parts of the country.
7. However, with a view to assist the Hon'ble Commission, the Parties have also provided information on a circle-wise basis, for

the circles in which the Parties activities overlap in India namely, Andhra Pradesh, Karnataka, Kerala, Tamil Nadu, Mumbai, Maharashtra, Delhi NCR, Himachal Pradesh, Uttar Pradesh East, Uttar Pradesh West, Jammu & Kashmir, Orissa, Bihar, Kolkata, West Bengal, Assam and North East.
